

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.146/2017

In the matter of :

Rakatanga Tour (P) Limited

.. PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION :

Under Section 252

Order delivered on 25.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Anuj Verma, Advocate

For the Respondent/Corporate Debtor :

For the Intervener


: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. Company Prosecutor is also present and states that their observations are ready for filing, for which, a short time is sought for.

Taking into consideration the said representation, the matter is posted for hearing on 01.2.2018.

List on 01.2.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
25.1.2018